

having a Central Board of Management, the workers' representative may be selected by rotation from each plant ; where however, any of the plants has no recognised union, the workers of that plant would have to go without their turn.]

2. The recognised union is to submit a panel of names of three persons, satisfying the prescribed conditions and qualifications, from whom the Government would select one for nomination as Director.

3. Persons to be included in the panel of three to be submitted by the recognised union should have attained the age of 25 years ; they should have put in a minimum service of five years in the undertaking ; they should be workers actually employed in the undertaking, they should not be subject to any pending disciplinary action against them at the time of their appointment as Director ; they should not be persons who would attain the age of superannuation during their tenure of appoint as Director ; and while not necessarily possessing any formal minimum educational qualification, they should have a measure of knowledge and experience of the working of the industry and of employer-employee relationship.

4. The worker-Director should continue to be a workman on the shop floor and he subject to the normal rules of discipline of undertaking concerned ; this would enable him to be in close touch with fellow workers and represent their points of view adequately and effectively.

5. The worker-Director so appointed should be entitled, in addition to his remuneration as a worker, to the fees and allowances admissible to the other part-time non official Directors of the undertaking.

6. The appointment of a worker-Director should be made for a period of two years at a time which can be extended for a further period of two years, provided the person so appointed continues to be a worker and the union sponsoring him continues to be recognised ; the worker-Director would cease to hold office if he ceases to be worker or if the union nominating him ceases to be recognised before the expiry of the full term of such worker-Director. Also, when for any reason, the recognised union is itself derecognised, the union that may eventually be recognised in its place may then furnish a fresh panel of representatives

for selection of the worker-Director by Government.

Strike in Textile Mills in Bombay

726. SHRI BISWANARAYAN SHASTRI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of textile mills affected in Bombay by recent strike by the labourers ;

(b) the demands on which the labourers went on strike ;

(c) the loss incurred by the mills as a result of the strike ; and

(d) whether any settlement has been reached by the labourers with the employers ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (d) . The matter falls in the State sphere.

Compensation Paid for taking over of Coke Coal Mines

727. SHRI BISWANARAYAN SHASTRI :

SHRI BANAMALI PATNAIK :

Will the Minister of STEEL AND MINES be pleased to state :

(a) the amount of compensation paid or proposed to be paid to the Coking Coal Mines recently taken over by Government and the formula of calculation thereof ; and

(b) the number of Coal Mines labourers who would be benefited in the taking over of Coal mines of West Bengal ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) Under the Coking Coal Mines (Emergency Provisions) Ordinance, 1971, promulgated on the 16th October, 1971, only the management of 214 coking coal mines has been taken over. The Ordinance provides for payment of 25 paise per tonne of coal on the average monthly production of coal from such mine during 1968, 1969 and 1970, towards compensation for vesting in the Government of the right to manage the mine. Since the assets are yet to be acquired, the payment

of compensation for the assets, therefore, does not arise at this stage.

(b) About 3,300 workers.

Setting up of a Mini Steel Plant in Baster

728. SHRI NARENDRA SINGH : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government are considering the request of Madhya Pradesh for setting up a mini-steel plant in Baster :

(b) if so, the time by which the plant is likely to be set up ; and

(c) the total capacity of the plant ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) to (c). It is presumed that the question refers to an electric furnace cum-continuous billet casting unit. No proposal has been received in this Ministry so far from the Government of Madhya Pradesh, for setting up such a unit in Baster

Supply of Raw Materials to Re-rolling Mills

729 SHRI NARENDRA SINGH : Will the Minister of STEEL AND MINES be pleased to state the policy of Government in regard to the registration of re-rolling Mills not included in the list of the Technical Committee and allotting them quota of raw materials in sufficient quantities in order to avert the closure of these units and thus throwing large number of persons out of jobs ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : Under the current industrial licensing policy. Small Scale Units, whose machinery and equipment is worth less than Rs. 7.5 lakhs, do not require an industrial licence, and can register themselves with the State Directorate of Industries concerned.

Certain other units also do not require an industrial licences, provided that they are covered by certain stipulations, one of which is that their total fixed assets should be less than Rs. 1 crore. These units have to apply for registration to the competent

authority for statistical purposes only. Government are not expected to exercise any detailed scrutiny or control in such cases. Accordingly, the fact of such registration does not necessarily constitute acceptance or recognition by the Government of any of the facts stated in the application. Further, the registration does not imply any commitment on the part of the Government to provide the foreign exchange required by the applicant for the import of capital equipment or raw materials or to provide any other assistance.

These provisions apply fully to the re-rolling industry as well.

Government have been advising caution on all concerned before setting up new re-rolling mills as there is considerable shortage of re-rollable materials compared to capacity already established. Units which, have come up despite this advice have done so with full knowledge of the difficulty of finding raw materials.

Even, so, Government have attempted distribution of the extremely limited supplies of re-rollable scrap arising from the Steel Plants in as equitable manner as possible.

Registration of New Units of Re-rolling Mills

730. SHRI NARENDRA SINGH : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether some new units of re-rolling mills have been refused registration while a few have been considered eligible for statistical purpose ; and

(b) if so, the reasons for making this differentiation ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) and (b). No re-rolling unit outside the small scale sector, eligible for registration for statistical purposes under the current industrial licensing policy, has been refused registration.